

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 213**  
**36(ND)2016**

**IN THE MATTER OF:**

**Rishi Infratech Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s. Mayamaya Exports Pvt. Ltd.**

... **Respondent**

**Under Section: 397/398 Comp. Act.**

**Order delivered on 16.02.2024**

**CORAM:**

**SH. M.S.S. SUNDARAM**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant/** : Adv. Arati Kumari  
**Petitioner**

**For the Respondent** : Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv.  
Ankit Sharma, Adv. Varun Pandit, Adv. Amit  
Kumar, for R-1 to R-3, and R-5

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel for the Applicant and also Ld. Counsel for the Respondent present through VC, it is submitted that the Arguing Counsel is not well, and seeks some time.

List on 26.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(M.S.S. SUNDARAM)**  
**MEMBER (J)**